

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-609(ND)/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2018**

**NAME OF THE COMPANY: SE Investment Ltd. V/s. Soni Realtors Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**


**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

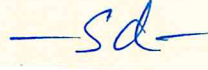
**Present: Mr. Rajeev Kumar, Advocate for RP  
Mr. Manoj Kulshrestha, RP**

**ORDER**

A chart has been given stating that the home buyers have voted in favour of Mr. Alok. Out of 108 votes received, he has received 106 votes. Similarly, Mr. Vishnu Dutt has been voted by the majority of financiers, out of 18 Financial Creditors. 12 votes out of 14 votes have been received in favour of Mr. Vishnu Dutt.

Consent of both the authorized representatives are on record in Form AB. In view of the same, this Bench appoints, Mr. Alok Chandra and Mr. Vishnu Dutt as the Authorised Representative for the two classes of creditors. COC be reconstituted and further interim report be filed.

  
**(Deepa Krishan)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**